

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD

45

OA. 364/97

DT. 1.4.97

D.V. Subhash Chandra Bose PETITIONER(S)  
and 16 others

K. Lakshmi Narasimha ADVOCATE FOR THE PETITIONER(S)

VERSUS

Chairman, Telecom Commission

New Delhi, and

two others RESPONDENT(S)

NR Devaraj ADVOCATE FOR THE RESPONDENT(S)

THE HON'BLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgement?
4. Whether the judgement is to be circulated to the other Benches?

Judgement delivered by Hon'ble Mr. H. Rajendra Prasad, M(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

• HYDERABAD BENCH : AT HYDERABAD

OA.364/97

dt.1-4-97

Between

1. D.V. Subas Chandra Bose,  
s/o. Appaiah, aged 51 years,  
Assist General Manager (P & I)  
Office of the General Manager,  
Telecom Lakshmiapuram Main Road,  
Guntur. Staff No.6006.
2. Krishna Rao Mandala Parthy,  
s/o. Pundarikashudu,  
aged about 46 years,  
Sr. S. D. E. Lecturer,  
% D. T. T. C. Rajahmundry,  
Staff No.7192.
3. Ch. Agastiah,  
s/o. Ch. Somayajulu,  
aged about 54 years,  
Sub Divisional Engineer,  
(Telecom) Railway Electrification project,  
Secunderabad, staff No.10678.
4. B. Shayamsundaram,  
s/o. late Balasundaram,  
aged about 54 years,  
D. E. (SWG) TES Group B Officer  
working at RTTC. Hyderabad  
Staff No.05774.
5. Peddayyagani Hamidas,  
s/o. late P. Laxmanna,  
aged about 60 years, (Retired)  
Sub Divisional Officer,  
Telecom, Dharmavaram,  
Anantapur, staff No.7264.
6. B. Suryanarayana,  
s/o. B. Thimmappa,  
aged about 61 years (Retired)  
Sub Divisional Engineer,  
Coaxial Maintenance,  
Anantapur, staff No.7360.

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7. K. Seshadri,  
s/o.late K. Krishnaswamy Iyengar,  
aged about 64 years, (Retired)  
SDOT.Guntakal,  
staff No.7417.
8. Kolukula Venkata Nageswarao  
s/o.late K. Goapala Rao,  
aged about 55 years,  
Divisional Engineer,  
Telecommunication Maintance  
Machilipatnam, Krishna Dist.  
staff No.6385.
9. B. Siva Rao,  
s/o.B.Kameswara Sarma,  
aged about 62 years, (Retired)  
A.E.in MTNL, Bombay Telephones,  
staff No.08754.
10. Kapala Sankara Rao,  
aged about 51years,  
s/o.Kapala Venkataramana,  
~~Ex~~ Assistant Director (Personal)  
C/o.G.M.Telemc Area,  
Aseelametta,Visakhapatnam.  
staff No.10876.
11. Konda Venkata Reddy,  
s/o.Konda Vengaiah,  
aged about 62 years, (retired)  
SDOT.Ongole, Staff No.7355.
12. Nirogi Adi Murthy,  
s/o.Nirogi Subba Rao,  
aged about 52 years,  
SDE. (operation)  
C/o.C.G.M.Door Sanchara Bhavan,  
Hyderabad.
13. K. V. Raghava Rao,  
s/o.Srinivas Rao,  
aged about 52 years,  
D.E.Telemc (C.P.C)  
% G.M.T. Telecom Dist.  
Visakhapatnam.  
staff No.4326.
14. K. Satyanarayana,  
s/o.Subba Rao,  
aged about 52 years,  
Sr.S.D.E. (CS),  
G.M.Telemc, East Godavari Dist.  
Rajahmundry, staff No.06536.

(48)

15. GSRK Prasad  
 S/o G. Venkateswarlu  
 aged about 52 years  
 DG Phones (Office)  
 Rajahmundry, Staff No.6194

16. V. Ramgopala Rao  
 S/o Venkata Reddy  
 aged about 53 years  
 DE Telecom (Maintenance)  
 Rajahmundry, Staff No.4522

17. C. Nagaswara Rao  
 s/o Ganga Raju  
 aged about 53 years  
 SDE Telecom (MM)  
 o/o GM Telecom,  
 Rajahmundry, staff No.1646

.. Applicants

and

1. The Chairman  
 Telecom Commission  
 New Delhi

2. Chief General Manager  
 Telecommunication  
 AP Circle, Hyderabad

3. Director  
 TCIL, HCL Complex  
 Hyderabad

.. Respondents

Counsel for the applicants

.. K. Lakshmi Narasimha  
 Advocate

Counsel for the respondents

.. NR Devaraj  
 SC for Central Govt.

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *114*

LSP9

## Order

Oral Order (per Hon. Mr. H. Rajendra Prasad, Member (Admn))

Heard Sri K. Lakshmi Narasimha, learned counsel for the applicants and Sri N.R. Devaraj, learned standing counsel for the respondents.

*Corrected  
as per  
Court order  
dt. 21/5/97*

*John  
S/5b*

1. The issues arising from this OA have already been covered and settled in [CP.18/93 in OA.21/93]. More over, OA.594/96 disposed of on 20-1-97, was disposed based on the same CP. [CP.18/93 & CP.21/93 in OA.178,176,359 & 360 of 1992 & 1996 respectively]
2. The directions issued in [CP.18/93 in OA.21/93] are, squarelly applicable to this case. The respondents shall, therefore, implement the directions contained in the said CP within three months from the date of receipt of copy of this judgement.
3. Sri Devaraj, learned senior standing counsel, is in agreement with this view.
4. This OA is disposed of at the admission stage.

*H. Rajendra Prasad*  
(H. Rajendra Prasad)  
Member (Admn.)

Dated : April 1, 97  
Dictated in Open Court

*AM/bs*  
DY. REGISTRAR (JUDL)

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